

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA-3560/2018

New Delhi this the 19th day of September, 2018

Hon'ble Sh. Pradeep Kumar, Member (A)

Miss Uganta Yadav aged about 26 years
(DOB 10 Dec.1992) D/o Late Sh. Sumer Singh
Retiree Store Supdt. Gp 'C' Grade Defence
Civilian COD Delhi Cantt. superannuated w.e.f.,
31 May 2002 and was expired on 30.05.2014
(Thus Family Pension was granted to the Applicant
w.e.f. 31.05.2014 and now stopped w.e.f. 11.12.2017
on the plea of attaining 25 years of age) even applicant
is still unmarried R/o Village and Post Meerpur
Tehsil and Distt. Rewari (Haryana) ...Applicant
(Through Sh. V.P.S. Tyagi Advocate)
Versus

1. The Union of India
(Through Secretary)
Ministry of Defence
South Block,
New Delhi-110001.
2. The Director General of Ordnance
MGO's Branch AHQ
IHQ of MOD (Army)
DHQ PO New Delhi-110011.
3. The Controller General of Defence Accounts
(CGDA)
Ulan Batar Marg
Palam Delhi Cantt-110010.
4. The Pr Controller of Defence Accounts (Pension)
Pr CDA (Pension)
Draupadi Ghat,
Allahabad-211014.
5. The Commandant
COD Delhi Cantt-110010
6. The Chief Manager

CPPC, SBI,
Plot No. 1-2 Sector-5
Panchkula, Haryana-134101

...Respondents

(Through Sh. Manish Kumar-R-1 to 5)

ORDER (ORAL)

Learned counsel for the applicant brought out that the unmarried daughter of the deceased Govt. servant had been granted family pension vide PPO issued on 12.06.2015. It is brought out that she continues to be unmarried and is studying at present. Hence, the family pension is required to be continued. However, the grievance of the applicant is that the family pension has since been stopped w.e.f. 01.01.18

2. The applicant made a representation to the State Bank of India (Respondent No.6 in this O.A.) along with a copy to the respondents authorities on 07.06.2018. In turn, the respondent also wrote to Pr CDA (Pension), Allahabad (UP), who are Respondent No.4 in this OA, on 26.06.2018 to issue directions and a copy was given to Bank also who are Respondent No.6 in this O.A. The reply/directions are still awaited. In view of this, the family pension has not been paid to the applicant and this is the grievance in the instant O.A.

4. The OA is disposed off at admission stage itself with a direction to the respondents to pass a reasoned and speaking order within a period of six weeks. In case, as a result of this exercise, the family pension

becomes due, the same shall also be paid within a further period of four weeks along with arrears, if any from the date of receipt of a certified copy of this order.

5. No order as to costs.

Order **dasti**.

(Pradeep Kumar)
Member (A)

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